

UTTAR PRADESH SHASAN  
SANSTHAGAT VITTA, KAR EVAM NIBANDHAN ANUBHAG-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no.KA.NI.-2-1797/XI-9(14)/97-U.P.Act-5-2008-Order-(125)-2014 dated December 19, 2014:

**NOTIFICATION**

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No.- KA.NI.-2-1797/XI-9(14)/97-U.P.Act-5-2008-Order-( 125 )-2014  
Lucknow: Dated: December 19, 2014

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In exercise of the powers under sub-section(4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P.Act no. 5 of 2008), the Governor is pleased to make with effect from December 20, 2014 the following amendment in Schedule-II to the said Act:-

**AMENDMENT**

In the said Schedule-II, in Part-A, for the entry at serial number 126, the following entries shall columnwise be substituted, namely:-

S.no.	Name and description of goods
1	2
126	Transformer and Transformer parts.

By order,

  
(Biresh Kumar)  
Pramukh Sachiv.